

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**F.A. No. 404 of 2018**

Toufique Alam

--- --- Appellant

Versus

Shahida Khatoon

--- --- Respondent

.....

**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH**  
**HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**  
Through Video Conferencing

For the Appellant : Mr. Afaque Ahmed, Advocate

For the Respondent : Mr. Bhaiya Vishwajeet Kumar, Advocate

12/09.07.2020 A report has been received from the Second-in-Command, Offg Commandant, HQ 23 Battalion, BSF, Jammu & Kashmir at Flag-B bearing letter dated 23.03.2020 in compliance of the order dated 04.03.2020.

Learned counsel for the appellant Mr. Afaque Ahmed and Mr. Bhaiya Vishwajeet Kumar for the respondent are present today through Video Conferencing. On earlier dates parties were present physically. However due to pandemic matter could not be listed as per the scheduled date. Learned counsel for the appellant seeks longer adjournment, so that the appellant may appear on the next date. There might be difficulty in movement for both the parties for the present due to the pandemic.

In that view of the matter, list this case after four weeks.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**